

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3999  
ANSWERED ON:18.12.2012  
SECURITY TO VIPS  
Ray Shri Rudramadhab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether any laid down norms exists to provide security to VIPs and other eminent personalities in India and abroad;
- (b) if so, the details thereof;
- (c) the details of bollywood stars, former politicians and their families being provided security cover and the expenditure incurred by the Government in this regard;
- (d) whether the Government has any proposal to recover the cost of providing security from such persons; and
- (e) if so, the details thereof including the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The responsibility for providing security to individuals lies primarily with the State Governments concerned in whose jurisdiction such individual happens to be. The Central Government also provides security cover to some protectees.

Other than those who are entitled to security on the basis of offices/posts held by them, all protectees in the Central list are provided security strictly on the basis of comprehensive assessment of threat made by the Central Security Agencies.

The security arrangements are made on the basis of laid down norms.

Security to protectees during their visits abroad is provided by the host countries on the basis of their threat perception/advanced security liaison carried out by security agencies/ reciprocal arrangements.

(c): It would not be in the public interest to disclose the details of persons for whom security arrangements are made as per threat assessment. As regards expenditure on security, due to involvement to multiple agencies, including State Government Agencies, it is difficult to estimate the same.

(d) to (e): No Madam.